

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 70/TT/2017

- Subject : Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31.3.2019 for 765 kV D/C Darlipalli TPS (NTPC)-Jharsugura (Sundararah) Pooling Station transmission line along with 02 Nos of 765 kV line Bays at Jharsugura (Sundergarh) PS under Transmission System Associated with Darlipalli TPS in Eastern Region.
- Date of Hearing : 3.8.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Bihar State Power (Holding) Company Ltd. and 6 others
- Parties present : Shri S.K. Venkatesan, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V.K. Jain, NTPC

Record of Proceedings

The representative of the PGCIL submitted that the assets covered in the instant petition have been commissioned on 26.4.2017. It was further submitted that NTPC vide its letter dated 31.3.2017 stated that 765 kV Darlipalli STPP- Jharsugura D/C line was required for startup power for commissioning of unit 1 auxiliary equipments and the tentative schedule of power required for test charging of 765 kV Bus# 2 is from 24.4.2017. Accordingly, the asset was put under commercial operation from 26.4.2017. The representative of the petitioner submitted that the bay at NTPC end corresponding to circuit –I was commissioned on 7.6.2017 and bay corresponding to circuit-II is not yet commissioned. He further submitted that RLDC charging certificate on no load (in



support of commercial operation) and CEA certificate under Regulation 43 of CEA (Measures Related to safety and Electricity Supply) Regulations, 2010 have been filed. He also submitted that the information sought vide ROP dated 23.5.2017 and rejoinder to the NTPC reply have been filed.

2. The representative of NTPC submitted that the transmission element can be called for ready commissioning only when the transmission system along with associated communication system is ready. As per the information dated 26.4.2017, PLCC was not ready till 26.4.2017 and has been commissioned only in May, 2017. Therefore, as per Clause 6.3 (A) (4) (vi) of IEGC Regulations, 2010 (Fourth Amendment), the 765 kV D/C line and 2 nos of 765 kV bays can be declared under commercial operation only if all the elements including communication system are commissioned. It was further submitted that the Commission may decide the deemed COD of lines since the transmission line was charged on 24.4.2017 from PGCIL end and PLCC along with OPGW cable for the above lines were commissioned in May, 2017.

3. The Commission directed the petitioner to submit the certificate from the CMD/CEO/MD of the company as required under Clause 6.3 (A) (4) (vi) of the Central Electricity Regulatory Commission (Indian Electricity Regulatory Commission) Regulation, 2010 latest by 16.8.2017 with an advance copy to the respondents.

4. Subject to above, order was reserved in the petition.

By order of the Commission

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(T. Rout)
Chief (Law)

